

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-17/2003/ 4118 /A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri S. K. Poddar
District & Sessions Judge,
Morigaon.

Dated Guwahati, the 10th November, 2020.

Sub:- **Casual leave.**

Ref:- Letter No. DJM/6743 dated 05.11.2020.

Sir,

With reference to the above, I am directed to inform you that you have been granted casual leave for four days from 09.11.2020 to 12.11.2020 along with station leave permission w.e.f from the morning of 08.11.2020 till the evening of 16.11.2020. You have been asked to make own arrangement regarding use of official vehicle in consultation with the the Civil Judge & Asstt. Sessions Judge, Morigaon during the period. Further, you need not take Restricted holiday on 16.11.2020, as Govt. of Assam has declared 16.11.2020 a state holiday.

The Civil Judge & Asstt. Sessions Judge, Morigaon and in her absence the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-17/2003/4119 /A, dated 10.11.2020

Copy to:

✓ 1. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)